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Title: Reported killings of the landless people in Andhra Pradesh.

DR. BABU RAO MEDIYAM (BHADRACHALAM): Thank you Chairman, Sir.

I want to bring this matter to the notice of the Ministry of Home Affairs and to the Ministry of Social Justice and Empowerment. This is regarding the brutal killings of Dalits and other downtrodden people in Andhra Pradesh.

On 28th July, 2007, seven people were shot dead by long range modern weapons like AK-47, SLR at Mudigonda village in Khammam District of Andhra Pradesh. The landless poor people are agitating for house sites and cultivable lands since three months. The administration has not paid any attention towards the legitimate demand of the poor. State-wide protests were taken up in the form of indefinite hunger strikes all over the State. As a part of State-wide demonstrations, about 250 people gathered at the hunger strike tent at Mudigonda.

A Special Anti-Naxal Squad was brought into the spot and they, without observing any preliminary steps to disperse the mob, at once resorted to firing on the people around the hunger strike tent. Four people died on the spot and three others succumbed to death due to bullet injuries. About 15 people were injured and they are still under treatment at the local hospitals. Out of the seven killed, four belong to the Scheduled Caste community and three people belong to other backward communities. They are all inhabiting in rented huts and they did not have any piece of land. Their livelihood entirely depends on the daily labour.

Hence, Mr. Chairman, Sir, I would request the Union Government to make an inquiry into this incident by the CBI, and also I demand adequate compensation should be paid to the deceased and the injured, and cases should be booked against the culprits under Section 302 of IPC and SC/ST (Prevention of Atrocities) Act, 1989.